13 S.D.G. (Genl.), 1975-76 ASADHA 31, 1897 (SAKA) St. Conservation of 14 Foreign Exchange etc. Ord.

CONSTITUTION (THIRTY-SECOND AMENDMENT) BILL

Appointment of Member to Joint Committee

SHRI M. C. DAGA (Bali): Sir, I beg to move the following:---

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the retirement of Shri Niren Ghosh from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.'

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the retirement of Shri Niren Ghosh from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1975-76.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB KUMAR MUKHERJEE): Sir, I beg to present a statement showing Suplementary Demands for Grants in respect of the Budget (General) for 1975-76.

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11,14 hrs.

CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMENDMENT) BILL*

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM) Sir, I beg to move for leave to introduce a Bill to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974."

The motion was adopted

SHRI C. SUBRAMANIAM: I introduce the Bill.

11.15 hrs.

STATEMENT RE CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMENDMENT) ORDINANCE, 1975

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): Sir I beg to lay on the Table an Explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

*Published in Gazette of India Extra-ordinary Part II, section & dated 22-7-75.